

be linked with Jamalpur Monghyr-Safiasaral-Purabsaral line and this region given an opportunity for development by doubling Klu-Bhagalpur line.

I demand that this work should be started at the earliest.

- (vii) Need to ensure rehabilitation of migrants from other States in Bombay and not to ask the respective State from where they originally belong to bear the cost off their rehabilitation**

[English]

SHRI K.P. UNNIKRISHNAN (Badagara): Sir, it is calculated that there are nearly 4 to 5 lakhs of hawkers in the city of Bombay eking out a living by vending all kinds of goods, from tender coconuts, to household goods, garments, footwear. A substantial majority of them are from States of Kerala, Karnataka, U.P. and Bihar. Some of them belong to families who have continued to reside in Bombay for generations and majority of them have been there for decades.

Their numbers have been growing with the population growth of the Bombay metropolitan area, and in the absence of new markets and shopping centers, they have continued to perform a useful social function and at the same time, remain self-employed.

The Bombay Municipal Corporation and the State Government of Maharashtra has recently announced a programme of rehabilitation for a small number who alone can do the vending, and threatened that others will be thrown out of the city and the State. These authorities have evolved a scheme where the rehabilitation costs of people from other States have to be borne by the States to which they or their forefathers originally belong.

The respective state Governments who are asked to bear the costs have nothing to do with the movement of the people from

one State to another, nor have they sponsored them, nor can they constitutionally intervene or prevent it.

I wish to draw the attention of the House to this serious unconstitutional disability being imposed on a section of the citizens which strikes at the very roots of our concept of common citizenship and is violative of the Fundamental Rights guaranteed by Chapter III of the Constitution of India.

I request the Prime Minister, or the Home Minister, to intervene in the matter and declare that while carrying out any rehabilitation programme, no State shall violate these Fundamental Rights of affect the rights of any citizen.

- (viii) Need to declare the road from Panikoli to Rajamunda via Deonjhar, Barbil and Koira as National Highway**

SHRI GOVINDA CHANDRA MUNDA (Keonjhar): Sir, I am submitting the demand of the people of Orissa regarding declaration of the road mentioned below as National Highway.

Panikoli to Rajamunda via Keonjhar, Barbil and Koira.

As per the standing circular genuine demand of Orissa is about 3,000 k.m. out of which only 1,626 k.m. was completed during the last 43 years after Independence.

So, I request the Government to declare the above mentioned road, as National Highway without further delay.

- (ix) Need to instal low power TV transmitters at Vasantgarh and Sagareswar regions in Maharashtra**

SHRI PRITHVIRAJ D. CHAVAN (Karad): Sir, the Western part of Satara and Sanfil districts of Maharashtra, in my Lok Sabha Constituency Karad, are not adequately covered by Television broadcast from the existing LPTs Satara and Sangli.

[Sh. Prithviraj D. Chavan]

This area, particularly Patan and Shirala Talukas, are hilly, and are economically underdeveloped. People have been uprooted and displaced because of large irrigation projects. New LPTs required to be installed to cover the deprived area. These should be located at the highest points in the district, so that the signal can reach all the valleys. There is a long-standing demand from the elected representatives and local population to install LPTs Vasantgarh for Satara district and at Sagareswar for Sangli district.

The Ministry of Information and Broadcasting should immediately sanction this demand on priority basis for these hilly areas.

- (x) **Need to connect Bareilly with Bombay and other parts of Southern India by Rail and also to increase the quota of Reservation in trains at Bareilly.**

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Deputy Speaker, Sir, Bareilly is a major city of Uttar Pradesh. It is also a major commercial Centre of Western Uttar Pradesh with several industrial institutes. There is a long-standing demand of the citizens of this area to connect Bareilly with Bombay and other parts of Southern India by rail and also to increase the quota of reservation in trains at Bareilly. I, myself, have also written many times in this connection. Keeping in view the need of the citizens of this area, I would like to request hon. Railway Minister to pay attention to it and issue instructions for necessary instructions action.

- (XI) **Need for adequate development of Devgarh of Lalitpur district in Uttar Pradesh which is a tourist place**

SHRIRAJENDRA AGNIHOTRI (Jhansi) Mr. Deputy Speaker, Sir, "Devgarh" in Lalitpur district in Uttar Pradesh is the Place where

remains of the Gupta-Period are located and it is an ancient historical site. It covers an area of nearly 10 kms. There are 10 to 11 unique spots of Gupta-period in the backdrop of nature's splendour. Devgarh is a famous Jain pilgrim centre. Thousands of splendid Jain statues are there. Today, Devgarh is developing as a tourist centre. This centre is located at the bank of the river Betwa. The area of 7 acre of forest is surrounded by the river Betwa.

Thousands of tourists visit Devgarh every year. Three time a year programmes are organised by the Jain Samaj and lakhs of people take part in them.. The existing memorials and remains in Devgarh are under the supervision of the Archaeological Department of the Government of India. But there are still some spots like Ranchhor ma Maharaj spot which the Department of Archaeology has not taken over. Devgarh is in no way less important than the caves of Khajuraho or Ajanta-Ellora. It is a question of the preservation of a historical heritage. In these areas the construction of hotels for tourists to retire at night, night-shelters for common People, metalled roads and parks in the forest surrounded by Betwa are necessary. Adequate arrangement for electricity and water should be made in Devgarh area.

I demand that the Central Government constitute a committee of Members of Lok Sabha as also the representatives of the Department of Tourism and Archaeology of the Government of India to ensure proper development of Devgarh.

13.44 hrs.

ELECTRICITY LAWS (AMENDMENT) BILL

[English]

MR. DEPUTY SPEAKER: Now, we go to next item. Shri Kalp Nath Rai.

[Translation]

THE MINISTER OF STATE OF THE
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